

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 201
IB-764/ND/2020**

**IN THE MATTER OF:
Rushil Garg**

...PETITIONER

Vs

M/s Revelation Unique Retail and Marketing (P) Ltd.

...RESPONDENT

**Section
Under Section 7 of IBC**

**Order delivered on 28.09.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :Mr. S.S.Chauhan and Mr. Parveen
Kumar, Advocates**

For the Respondent/Corporate Debtor :

ORDER

Heard the submissions made by the counsel for the financial creditor. Mr. P. Goyal, CA has appeared as Authorised Representatives of the corporate debtor and sought time for filing authorisation as well as reply in the matter and prayed for two weeks' time and the prayer is allowed. Two weeks' time is granted for filing reply in the matter. Matter is now posted to 19th October, 2020.

-Sd-

**(V.K. Subburaj)
Member (T)**

-Sd-

**(P.S.N. Prasad)
Member (J)**

(Annu)